

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Diary No. 106/ 2022

Date: 7.9.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff from Actual DOCO to 31-03-2024 for 2024 for Asset-I: +/-300 MVAR STATCOM at 400kV Lucknow S/s (DOCO: 25.12.2020) under "Provision of STATCOM at Nalagarh & Lucknow in Northern region".

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.9.2022 :

- a) Methodology for calculation of rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for Asset-I.
- b) With regard to additional capitalization in 2019-24 period, clarify submit the following:
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. Details in the following format with regard to additional capitalization claimed during 2019-24 period:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2024
					2019-24 period	2019-24 Period	2019-24 Period	
						-	-	-

TL/SS/Communication Systems etc.

^Works deferred for execution, contract amendment - please specify

c) Clarify whether the entire scope is completed in the instant Petition.

2. Further, you are requested to cure the following defect found during preliminary scrutiny of Dy: No. 106/2022:
 - i) Filing proof of publication of Notice.
3. The petition will be registered only after receipt of the above information and removal of defect mentioned above.
4. In case the above said information is not filed within the specified date, the petition shall be referred back.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)